

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:3501  
ANSWERED ON:08.08.2017  
Closure of PSUs  
Khair Shri Chandrakant Bhaurao

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether the Government has shut down 19 public sector units since 2014 till date;
- (b) if so, the details thereof;
- (c) the manner in which justice has been done to the employees working in these companies;
- (d) whether dues are still outstanding against these public sector undertakings; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES  
(SHRI BABUL SUPRIYO)

a) & (b): Central Public Sector Enterprises (CPSEs) function under the administrative control of various Ministries/Departments and all matters relating to CPSEs including closure are dealt by the concerned administrative Ministries/Departments. As per the information available with Department of Public Enterprises (DPE), 20 CPSEs have been closed /approved for closure since, 2014. The details are given in Annex.

(c):The employees of CPSEs which are being closed are entitled to compensation as per VRS/VSS guidelines of DPE. Further, the guidelines issued by DPE for time bound closure of CPSEs on 07.9.2016, inter alia, provide for payment of VRS at 2007 notional pay scale. Besides, such employees are also entitled for short duration skill training under Counseling, Retraining & Redeployment (CRR) Scheme for redeployment or self-employment. The benefits of the scheme are also extended to dependents of those VRS/VSS optees who are not willing for availing skill training under CRR.

(d) & (e): DPE does not maintain the data centrally on the outstanding dues of the employees of CPSEs.

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